

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:6171

ANSWERED ON:03.05.2013

PILFERAGE OF CRUDE OIL

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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has taken note of the pilferage of crude oil from the main pipeline of Indian Oil Corporation Limited (IOC) between Salayan in Gujarat and the Mathura Refinery;
- (b) if so, the details thereof;
- (c) whether any inquiry has been made in this regard;
- (d) if so, the outcome thereof and if not, the reasons therefor; and
- (e) the other steps being taken or proposed to be taken by the Government to prevent pilferage of crude oil from pipelines in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) to (d): Yes, Madam. The year-wise number of cases of crude oil pilferage on Salaya-Mathura Pipeline as reported by Indian Oil Corporation Limited (IOCL) during the last three years and current year is as under:

S. No.	Year	No. of Pilferage cases
1.	2010-11	16
2.	2011-12	6
3.	2012-13	12
4.	2013-14 (Till 26th April)	1

FIRs have been lodged by IOCL in all the cases

(e) Following steps have been taken by the oil companies to prevent oil pilferage

Round the clock monitoring of Pipeline flow and pressure through Supervisory Control and Data Acquisition System (SCADA) for all the pipelines.

Daily foot patrolling by Line Patrolmen (LPM) and DGR guards.

Continuous interaction & sensitizing of villagers along pipeline Right of Way (ROW).

Continuous monitoring of RCP's (Repeater cum Cathodic Protection System) through CCTV based surveillance system.

Issue of pilferages taken up at the highest level of the police officials in all the states. Also regular interaction maintained with civil administration.

Electronic Surveillance ; and

Patrolling by local police.

Besides, Government has amended the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 to make it more stringent with provisions of deterrent punishment for offenders engaged in pilferage and sabotage of petroleum and gas pipelines.